

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 35

C.P. (IB)/183(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: KARBAN TRADERS V/S LEENA VIPUL
PAREKH

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. None present for the Petitioner.
2. On perusal of the record it is found that Petitioner was not present on various dates and on 15.04.2024 it was made clear that in case on the next date of hearing none appears on behalf of the Petitioner, Company Petition will be dismissed for want of prosecution.
3. Today nobody presents on behalf of the Petitioner it follows that Petitioner is not interested to prosecute the matter.
4. In view of the aforesaid, **C.P. (IB)/183(MB)2024** is dismissed for want of prosecution.
5. Any other pending IAs'/MAs', if any shall stand disposed of having become infructuous.
6. File be closed and consigned to record.
7. No order as to costs.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)